

Regional Office
U.P. Pollution Control Board
Noida, GB Nagar
Email- ronoida@uppcb.in

Ref no: 1329/2-159/23

Date- 02-02-2023

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in

Sub: Compliance report in compliance to the order passed by Hon'ble NGT, New Delhi on dated 22.11.2022 in matter- O.A. No. 808 of 2022 Joginder Kumar Lamba (Applicant) Versus State of Uttar Pradesh & Ors. (Respondents).

Sir,

With reference to the subject mentioned above, this is to inform you that in compliance to the order passed by Hon'ble NGT, New Delhi on dated 22.11.2022 in the matter of O.A. No. 808 of 2022 Joginder Kumar Lamba (Applicant) Versus State of Uttar Pradesh & Ors. (Respondents), the compliance report is submitted for your kind persual and necessary action please.

Yours Sincerely

Praveen

(Praveen Kumar)
Regional Officer

Copy to:

1. Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/ NGT, New Delhi for persual and necessary action please.
2. Chief Environmental Officer, Circle-I, U.P. Pollution Control Board, Lucknow.
3. Law Officer-I, U.P. Pollution Control Board, Lucknow.

Regional Officer

STATUS REPORT IN COMPLIANCE OF
HON'BLE NATIONAL GREEN TRIBUNAL

ORDER DATED 22 NOVEMBER, 2022

IN

O.A. NO 808/2022

TITLED

Joginder Kumar Lamba

Vs

State of U.P. & Ors.

Report of a Joint Committee constituted in compliance of the order of Hon'ble NGT dated 22-11-2022, in the matter of O.A. No. 808 of 2022, Joginder Kumar Lamba Vs State of UP & Ors.

1.0 BACKGROUND

The Hon'ble National Green Tribunal, Principal Bench, New Delhi, vide its order dated 22.11.2022 in the matter of O.A. No. 808 of 2022, Joginder Kumar Lamba Vs State of UP & Ors, directed as follow:

".....2. In view of above, let a joint Committee of CPCB, UP State PCB, Director, Ground Water Authority, UP, District Magistrate, Noida and the NOIDA Authority look into the matter in coordination with other concerned authorities and take remedial action of preventing continuing violation and fixing accountability for the past violations on the pattern of earlier orders of this Tribunal inter-alia order dated 15.11.2022 in O.A. No. 392/2022, Prasoon Pant & Anr. vs. Union of India & Ors. UP State PCB will be the nodal agency for compliance.

4. The joint Committee may hold its first meeting within two weeks, undertake visit to the site and on verification of facts, take further action. An action taken report specifying the permission granted by Ground Water Board, if any, conditions stipulated therefor, compliance status of such conditions, action for non compliance on polluter pays principle or otherwise, source of water used in construction activities and its extent, turnover of the projects in question and such other relevant aspects as may be found necessary may be filed by e-mail within two months at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If violations are found, the PPs may be put to notice of these proceedings and copy of report furnished to them by email for their response, if any, to this Tribunal, before the next date. Needless to say that if the PPs do not comply with the law, NOIDA and other Authorities are expected to stop the project....."



2.0 COMPLIANCE REPORT

2.1 Constitution of the Joint Committee

In compliance of the order of Hon'ble NGT, a Joint Committee comprising of following members was constituted:

1. Shri Dharmendra Singh, City Magistrate, Gautam Buddha Nagar.
2. Shri R.P. Singh, DGM (Jal), Noida Authority, Noida, Gautam Buddha Nagar.
3. Smt. Suniti Parashar, Scientist C, WQM-1, Division, CPCB, Delhi.
4. Smt. Ankita Rai, Hydrologist, U.P. Ground Water Department, Gautam Buddha Nagar.
5. Shri Purnaditya Pratap Singh, AEE, UPPCB, Noida, Gautam Buddha Nagar.

2.2 About the Project

The Project is a Commercial Project (Shopping Mall & Cinema Complex). The Land of the Project is allotted by NOIDA Authority in Sector-75, Noida. The Name of Developer is Aims Max Gardenia Developers Pvt. Ltd.

There are two Phases in the Project.



Phase-1 of Project

The Phase -1 of the Project is on Plot no. C & D, Sector-75, Noida. In this Phase there are four blocks named A, B, C & D.

The Environmental Clearance of the Project was issued by SEIAA vide order no. 128/Parya/SEAC/4066/2018 Dated 11-06-2018. The Map of the Phase-1 was approved by NOIDA Authority. The Project Proponent has obtained CTE from UPPCB for the Project. Copy of Environmental Clearance & CTE is annexed as **Annexure 1 & 2** respectively.

The approved built up area of the project is 1,40,360.19 Square Meter.

This to mention that till now only Block-C of Phase-1 is fully Constructed and occupancy started for that.

The Rest Blocks A, B & D of Phase-1 are under construction.

The Total Waste Water generated after completion of the project will be 361.00 K.L.D. for which STP of 450 K.L.D. is proposed and under construction. The Block-C of Phase-1 is in partial Operation for that the project has obtained CTO from UPPCB. One STP of 80.0 KLD is established in the premises for operation of Block-C only. The STP is installed & operational and confirming the norms. The Disposal of treated effluent is done in the sewer line of the NOIDA Authority. The Terminal



STP of the same is Sector-123, STP of NOIDA Authority. Copy of CTO, Analysis Report of project's STP & Terminal STP is annexed as **Annexure 3, 4 & 5** respectively.

The Phase-1 of the Project is having Water Connection from NOIDA Authority. Copy of the connection is annexed as **Annexure-6**

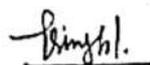
Phase-2 of the Project

The Phase -2 of the Project is on Plot no. A & B, Sector-75, Noida. In this Phase there are Five blocks named A, B, C, D & E. All the Blocks of Phase-2 is under Construction.

The Environmental Clearance of the Project was issued by SEIAA vide order no. 337/Parya/SEAC/5737-4874/2020 Dated 23-09-2020. The Map of the Phase-2 was approved by NOIDA Authority.

The Project Proponent has obtained CTE from UPPCB for the Project. The approve built up area of the project is 1,530,380.492 Square Meter.

The Total Waste Water generated after completion of the project will be 608.00 K.L.D. for which STP of 750 K.L.D. is proposed. Copy of Environmental Clearance & CTE is annexed as **Annexure 7 & 8** respectively.



2.3 Observation during Inspection-

The inspection by joint Committee was held on 10.01.2023. At the time of inspection Mr. Sagar Saxena was present as representative of the Project. Detailed observations are mentioned as below:

- 1-The above said project is an under construction commercial mall, which is partially operational. The construction of the mall is to be completed in 2 phases, Phase-1 & Phase-2. Block-A, B & D of phase-1 and Phase-2 of the mall are under construction. Block-C of phase-1 is partially operational.
- 2-For water requirement of operational phase Project Proponent has water connection with Noida Authority and has installed water storage tank in the premises, The representative of the Project informed that an underground water storage tank with ample capacity is constructed for operational section of mall.
- 3-For under construction phases, water requirement is fulfilled by Noida Authority STP treated water. For construction work a temporary water tank of approx

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500 KLD capacity already constructed within premises, which was verified during inspection. The representative of the project has provided the photocopies of the receipt of purchase of STP treated water from sewage treatment plant, sector 50, NOIDA. (Which is situated near the Project Site on the other side of Road). The copy of same is enclose as **annexure-9**.

4- During the inspection of Joint Committee, no tube well/bore well was observed within the premises as shown & guided by the PP and it was also informed by the PP that no borewell is done in their premises since possession of the plot. The undertaking regarding the same is presented by the PP, which is annexed as **Annexure-10**

5- There are 07 Rain Harvesting Pits Constructed in Phase-1 of the Project & 10 Rain Harvesting Pits are proposed in under construction Phase-2.

6- The same matter was observed on a complaint by U.P. Ground Water Department. On that complaint a inspection was conducted by U.P. Ground water Department, Gautam Buddha Nagar on 26-09-2022. As per inspection report no bore well found in premises of above said mall. The copy of report is annexed as **annexure-11**.

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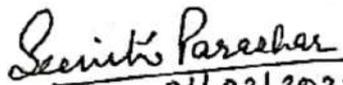
7- The Water consumption during Construction is around 10.0 KLD for Curing, Brick Work, Plaster & around 15.0 KLD is used for dust mitigation measures in the Project.

8- As per Project Proponent generated C & D Waste is used in house for different construction purposes.

Filing the report for kind consideration, please.


31.01.2023
(Purnaditya Pratap Singh)
AEE,
UPPCB, Noida


(Ankita Rai)
Hydrologist,
Ground Water Department,
Gautam Buddha Nagar


01/02/2023
(Suniti Parashar)
Scientist C,
WQM-1, Division,
CPCB, Delhi


21/01/23
(R.P. Singh)
DGM-Jal
Noida Authority,
Noida


31.01.23
(Dharmendra Singh)
City Magistrate,
Gautam Buddha Nagar

State Level Environment Impact Assessment Authority, Uttar Pradesh

Uploaded on
www.seiaaup.in

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeupko@yahoo.com

Website : www.seiaaup.in

To,

Mr. Rajesh Singh,
Project Manager,
M/s Aims Max Gardenia Developers Pvt. Ltd,
Plot no- C & D, Eco City,
Sector-75, Noida, U.P- 201301

Ref. No. 128/Parya/SEAC/4066/2018

Date: 11/6 May, 2018

Sub: Environmental Clearance for Proposed Commercial Project Spectrum@Metro" Plot No.- C & D, Eco City, Sector- 75, Noida, Tehsil & District- Gautam Budha Nagar, M/s AIMS Max Gardenia Developers Pvt. Ltd, Regarding.

Dear Sir,

Please refer to your application/letters 29/01/2018, 24/04/2018 & 02-05-2018 addressed to the Secretary, State Level Expert Appraisal Committee (SEAC) and Director, Directorate of Environment Govt. of UP on the subject as above. A presentation was made by project proponent along with their consultant M/s Voyants Solucation Pvt. Ltd.

The proponent, through the documents submitted and the presentation made, informed the committee that:-

- 1- The environmental clearance is sought for Proposed Commercial Project Spectrum@Metro" Plot No.- C & D, Eco City, Sector- 75, Noida, Tehsil & District- Gautam Budha Nagar, M/s AIMS Max Gardenia Developers Pvt. Ltd.
- 2- Project site is spread over area of 25,471.00 m² (6.29 acres) and will have built-up area of 1,40,360.19 sq m.
- 3- Project information:-

Description	Existing
Plot Area	25,471.00 m ²
Built-up Area	1,40,360.19 m ²
Green Area	7682.769 m ² @ 30.16 % of Plot Area
Total Water Requirement	689 KLD
Fresh Water Requirement	115.2 KLD
Wastewater Generation	361 KLD
Capacity of STP	450 KLD
Solid Waste Generation	3,417 kg/day
Parking Required & Provided	1,528 ECS & 2,211 ECS
Power Demand & Source	10,375 kVA (by Noida Power Corporation Limited)
Back up	13,250 kVA (6 x 2000 kVA + 1 x 1250 kVA)
RWH Pits	7 pits

4- AREA STATEMENT:

S. No.	Particulars	Area (m ²)
1.	Total Plot Area	25,471.00
2.	Permissible Ground Coverage @ 40% of Plot Area	10,188.44



E.C. for Proposed Commercial Project Spectrum@Metro™ Plot No. - C & D, Eco City, Sector- 75, Noida, Tehsil & District- Gautam Budha Nagar, M/s AIMS Max Gardenia Developers Pvt. Ltd.

3.	Proposed Ground Coverage @ 39.99% of Plot Area	10,188.00
4.	Total Permissible F.A.R. <ul style="list-style-type: none"> • Permissible Commercial F.A.R. - 76,413.00 (@ 3.00 of the Plot Area) • Permissible 15% for Facility of Commercial F.A.R. - 11,461.95 	87,874.95
5.	Proposed Commercial F.A.R. (@ 2.98 of the Plot Area)	76,074.59
6.	Non F.A.R. Area <ul style="list-style-type: none"> • Basement 1 - 9,063.82 • Basement 2 - 20,330.67 • Basement 3 - 20,330.67 • Proposed Area in 15% Facility Area - 11,348.57 (Fire Stair Case + Lift Lobby + Mumty + Machine Room + Lift Shafts + Service Shafts+ Guard Room +Visitor Toilets)	61,073.73
7.	Service Floor Area	3,211.87
8.	Total Built-Up Area (5+6+7)	1,40,360.19
9.	Open Area (@ 60% of Plot Area)	15,283.00
10.	Landscape Area (@ 30.16% of Plot Area)	7,682.769
11.	Maximum Height of the Building	85.45 m

5- FAR BREAK UP

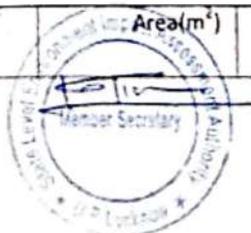
S. No.	Floors	F.A.R. (m ²)
1.	Tower A (Ground Floor to 24 th Floor)	21,690.72
2.	Tower B (Basement 1 to 5 th Floor)	10,330.48
3.	Tower C (Basement 1 to 6 th Floor)	22,891.66
4.	Tower D (Basement 1 to 24 th Floor)	21,161.73
Total Proposed F.A.R.		76,074.59

6- Built-up area detail:-

S. No.	Description	Area (m ²)
1.	Proposed F.A.R.	76,074.59
2.	Non F.A.R. Area <ul style="list-style-type: none"> • Basement 1 - 9,063.82 • Basement 2 - 20,330.67 • Basement 3 - 20,330.67 • Proposed Area in 15% Facility Area - 11,348.57 (Fire Stair Case + Lift Lobby + Mumty + Machine Room + Lift Shafts + Service Shafts+ Guard Room +Visitor Toilets)	61,073.73
3.	Service Floor Area	3,211.87
Built-Up Area		1,40,360.19

7- POPULATION:-

S. No.	Unit Type	Area(m ²)	Norms	Total Population



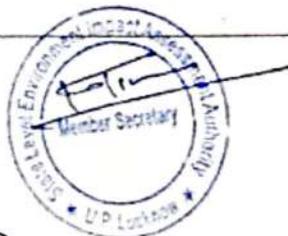
E.C. for Proposed Commercial Project Spectrum@Metro" Plot No.- C & D, Eco City, Sector- 75, Noida, Tehsil & District- Gautam Budha Nagar, M/s AIMS Max Gardenia Developers Pvt. Ltd.

1.	Tower A (GF to 24F)	21,690.72		2905
	Ground Floor to 3rd Floor Shops a) Staff (@10%) b) Visitor (@90%)	3,158.17	(@ 3 m ² /person)	1,052 105 947
	4th Floor to 24th Floor Office Area a) Staff (@90%) b) Visitor (@10%)	18,532.55	(@ 10 m ² /person)	1,853 1668 185
2.	Tower B (B1 to 5F)	10,330.03		3,460
	Basement 1 Hyper Market a) Staff (@10%) b) Visitor (@90%)	2,020.83	(@ 3 m ² /person)	674 67 607
	Ground Floor to 2nd Floor Shops a) Staff (@10%) b) Visitor (@90%)	4,157	(@ 3 m ² /person)	1,386 139 1247
	3 rd Floor Food Court a) Staff (@10%) b) Visitor (@90%)	1,996.37	(@ 3 m ² /person)	665 67 598

8- Water requirement:-

S. No.	Description	Occupancy	Rate of water demand (lpcd)	Total Water Requirement (KLD)
A.	DOMESTIC WATER			
(a)	Staff – (Including Hyper Market, Shops, Stores,	3,682	@ 45	165.7
(b)	Departmental Stores, Office, Food Court,	14,522	@ 15	217.8
(c)	Auditorium, Banquet, Club, Studio Apartments)	598	@ 70	0.6
(d)	Visitor – (Including Hyper Market, Shops, Stores, Departmental Stores, Office, Auditorium, Banquet, Club, Studio Apartments) Visitor– (Food Court) Resident – (Studio Apartments)	240	@ 86	0.3
TOTAL DOMESTIC WATER DEMAND				384.4 say 384 KLD
B.	HORTICULTURE	7,682.76m ²	3 lt/m ² /day	23
C.	DG COOLING (6×2000 kVA + 1×1250 kVA)		0.9 lt./KVA/hr	71.5
D.	HVAC COOLING (12 Hours)	2500 TR	7 lt/Tr/hr	210
GRAND TOTAL (A+B+C+D)				688.5 say 689 KLD

9- WASTE WATER CALCULATION



**E.C. for Proposed Commercial Project Spectrum@Metro™ Plot No.- C & D, Eco City, Sector- 75, Noida, Tehsil
& District- Gautam Budha Nagar, M/s AIMS Max Gardenia Developers Pvt. Ltd.**

Domestic Water Requirement	384 KLD
Total Fresh Water Requirement (@ 30 % of domestic)	115.2 KLD
Flushing (@ 70 % of domestic)	268.8 KLD
Wastewater Generated (@ 80% fresh domestic water + 100% flushing)	92.1 + 268.8 = 360.9 say 361 KLD

10- SOLID WASTE GENERATION

S. No.	Category	kg per capita per day	Waste generated (kg/day)
1.	Domestic Waste		
(a)	Staffs	3,682 @ 0.25 kg/day	920.5
(b)	Visitors	15,120 @ 0.15 kg/day	2,268
(c)	Studio Apartment Dwellers	240 @ 0.50 kg/day	120
2.	Landscape waste (1.89 acres)	@ 0.2 kg/acre/day	0.4
3.	STP Sludge		109.7
	TOTAL SOLID WASTE GENERATED		3416.8 kg/day say 3,417 kg/day

11- PARKING PROPOSED

- Open Parking @ 20 m² /ECS = 300/20 = 15 ECS
 - Second Basement (Mechanical Parking) @ 18 m² /ECS = 19,765.10/18 = 1098 ECS
 - Third Basement (Mechanical Parking) @ 18 m² /ECS = 19,765.10/18 = 1098 ECS
- Total Parking Proposed = 15 + 1098 + 1098 = 2211 ECS.

12- RAIN WATER HARVESTING

Type of Area	Area (in m ²)	Coefficient of run-off	Peak rainfall intensity during one hour of rainfall (m)	Rain water harvesting potential/hour (m ³ hr)
Roof-top area	10,188	0.85	0.05	432.99
Green Area	7,682.76	0.20	0.05	76.82
Paved Area	7600.24	0.65	0.05	247
Total storm water load on the site with per hour retention is = 756.81 m ³ /hr				
Taking 15 minutes Retention Time, total volume of storm water = 756.81/4 = 189.20				
Taking the effective diameter and depth of recharge pit as (3 x 3.5) respectively. Volume of a single combined structure of recharge pit = $\pi r^2 h = (3.14 \times 1.5 \times 1.5 \times 3.5) = 24.8 \text{ m}^3$ say 25 m ³				
Hence no. of pits proposed				189.20/25 = 7.5 Pits.
Pits Proposed				7 Pits

13- LANDSCAPE AREA

S. No.	Type of trees	Area (m ²)
1	Area under soft greens (78%)	5,992.55
2	Area under hard greens (22%)	1,690.20
Total Green Area (35.46 % of net plot area)		7,682.769
No of trees		200

14- The project proposal falls under category-8(a) of EIA Notification, 2006 (as amended).



E.C. for Proposed Commercial Project Spectrum@Metro" Plot No.- C & D, Eco City, Sector- 75, Noida, Tehsil & District- Gautam Budha Nagar, M/s AIMS Max Gardenia Developers Pvt. Ltd.

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 02/05/2018 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held on 16/05/2018 decided to grant the Environmental Clearance for proposed project along with subject to the effective implementation of the following general and specific conditions:-

General Conditions:

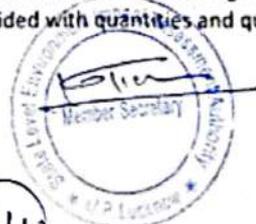
1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured that obtain the no objection certificate from the U P pollution control board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent Authority shall be obtained in this regards.
5. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. Obtain necessary clearances from the competent Authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.
14. Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.



13

E.C. for Proposed Commercial Project Spectrum@Metro" Plot No.- C & D, Eco City, Sector- 75, Noida, Tehsil & District- Gautam Budha Nagar, M/s AIMS Max Gardenia Developers Pvt. Ltd.

24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.
26. Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.
28. Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
33. Prepare and present disaster management plan.
34. The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.
35. A report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
36. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
37. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
38. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
39. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
40. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
41. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
42. High rise buildings should obtain clearance from aviation department or concerned authority.
43. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
44. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
45. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
46. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
47. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
48. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.



E.C. for Proposed Commercial Project Spectrum@Metro" Plot No.- C & D, Eco City, Sector- 75, Noida, Tehsil & District- Gautam Budha Nagar, M/s AIMS Max Gardenia Developers Pvt. Ltd.

49. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
50. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
51. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
52. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
53. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
54. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
55. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
56. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
57. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
58. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
59. E-Waste Management should be done as per MoEF guidelines.
60. Electrical waste should be segregated & disposed suitably as not to impose Environmental Risk.
61. The use of suitably processed plastic waste in the construction of roads should be considered.
62. Displaced persons shall be suitably rehabilitated as per prescribed norms.
63. Dispensary for first aid shall be provided.
64. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
65. Diesel generating set stacks should be monitored for CO and HC.
66. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
67. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
68. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
69. An energy audit should be annually carried out during the operational phase and submitted to the authority.
70. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.
71. Environmental Corporate Responsibility (ECR) plan along with budgetary provision amounting to 2% of total project cost shall be submitted (within the month) on need base assessment study in the study area. Income generating measures which can help in up-liftment of weaker section of society consistent with the traditional skills of the people identified. The program me can include activities such as old age homes, rain water harvesting provisions in nearby areas, development of fodder farm, fruit bearing orchards, vocational training etc. In addition, vocational training for individuals shall be imparted so that poor section of society can take up self employment and jobs. Separate budget for community development activities and income generating programmers shall be specified. Revised ECR plan is to be submitted within 3 month. Failing which, the environmental Clearance shall be deemed to be cancelled.
72. Appropriate safety measures should be made for accidental fire.
73. Smoke meters should be installed as warning measures for accidental fires.
74. Plan for safe disposal of R.O reject is to be submitted.

15



E.C. for Proposed Commercial Project Spectrum@Metro" Plot No.- C & D, Eco City, Sector- 75, Noida, Tehsil & District- Gautam Budha Nagar, M/s AIMS Max Gardenia Developers Pvt. Ltd.

Specific Conditions

1. As proposed, treated waste water shall be completely recycled and under no circumstances effluent of any kind shall not be discharged outside the premises and waste water management shall be ZLD.
2. The project proponent shall submit within the next 3 months the details of solar power plant and solar electrification details within the project.
3. The project proponent shall ensure to plant broad leave trees and their maintenance. The CPCB guidelines in this regard shall be followed.
4. The project proponent shall submit within the next 3 months the details on quantification of year wise CSR activities along with cost and other details. CSR activities must not be less 2% of the project cost. The CSR activities should be related to mitigation of Environmental Pollution and awareness for the same.
5. The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.
6. The project proponent shall submit within the next 3 months the details of segregation plan of MSW.
7. The project proponent shall ensure that waste water is properly treated in STP and maximum reused for gardening, flushing system etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function.
8. The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.
9. The project proponent shall install micro solar power plants, toilets in nearby villages, public place or school from CSR fund of the project for which E.C is granted in addition to and water harvesting pits and carbon sequestration parks / designed ecosystems.
10. Provide 8 pit for RWH.
11. Solar energy to be used alternatives on the road and common places for illumination to save conventional energy.
12. Reflecting point should be used on the roof top and side walls of the building tower.
13. The project proponent shall submit within the next 3 month the data of ground water quality including fluoride parameter to the limit of minimum deduction level for all six monitoring stations.
14. 15% area of the total plot area shall be compulsorily made available for the green belt development including the peripheral green belt. Plantation of trees should be of indigenous species and may be as per the consultation of local district Forest Officer.
15. The waste water generated should be treated properly in scientific manner i.e. domestic waste water to be treated in STP and effluent such as RO rejects with high TDS and other chemical bearing effluent shall be treated separately.
16. Permission from local authority should be taken regarding discharge of excess water into the sewer line.
17. The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the competent authority & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
18. "Consent for Establishment" shall be obtained from UP Pollution Control Board.
19. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
20. Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings.
21. Municipal solid waste shall be disposed/managed as per Municipal Solid Waste (Management and Handling) Rules, 20016.
22. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as cylinder for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche and First Aid Room etc.
23. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.

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E.C. for Proposed Commercial Project Spectrum@Metro" Plot No.- C & D, Eco City, Sector- 75, Noida, Tehsil & District- Gautam Budha Nagar, M/s AIMS Max Gardenia Developers Pvt. Ltd.

24. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
25. Bio medical waste management shall be followed as per the Bio-Medical Waste (Management and Handling) Rules, 2016. Special attention to be given for Mercury waste management and disposal.
26. Necessary permissions should be sought for use and safe disposal of radioactive materials. Procedural protocol prescribed by competent authority should be followed for the same.
27. Corporate Social Responsibility (CSR) phase wise plan along with budgetary provision amounting to 2% of the total project cost shall be prepared and approved by Board of Directors of the company. A copy of resolution as above shall be submitted to the authority. A list of beneficiaries with their mobile nos./address should be submitted along with six monthly compliance reports.
28. No parking shall be allowed outside the project boundary.
29. Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/consultation with District Administration/Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture /landscape development within the project site. Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
30. Surface rain water has to be collected in kacchha pond for ground water recharging and irrigation of horticulture and peripheral plantation.
31. For any extraction of ground water, prior permission from CGWB shall be taken.
32. The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.
33. Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
34. Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the UP Pollution Control Board.
35. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
36. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.
37. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
38. The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
39. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.
40. Ready Mix Concrete and Sprinkler to be used for curing and quenching during construction phase.
41. Convenient shops, bank, canteen, post office and medicine shops etc to be provided with in complex.
42. RWH to be done only from roof top. Arrangement shall be made that waste water and storm water do not get mixed.
43. NOC from Ground Water Board is to be submitted for drilling of tube well for use of Water Supply.
44. Authorization certificate is to be obtained from Pollution Board and you cannot hold bio medical waste more than 24 hours.
45. All the internal drains are to be covered till the disposal point.
46. This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any.
47. Reflecting point should be used on the roof top and side walls of the building tower.

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E.C. for Proposed Commercial Project Spectrum@Metro" Plot No.- C & D, Eco City, Sector- 75, Noida, Tehsil & District- Gautam Budha Nagar, M/s AIMS Max Gardenia Developers Pvt. Ltd.

48. Structural design certificate vetted by IITs/CBRI should be submitted.
49. Environmental monitoring cell should be provided.

No construction/operation is to be started without obtaining Prior Environmental Clearance. Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for G.B. Nagar. In case of violation; it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site is not a part of any no- development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically deemed to be cancelled.

The project proponent has to mandatorily submit the compliance of specific conditions no- 2, 4, 5 & 6 given in E.C. letter within 3 months, failing which the Clearance shall automatically deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.



(Ashish Tiwari)
Member Secretary, SEIAA

No...../Parya/SEAC/4066/2017 Dated: As above

Copy with enclosure for information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate, G.B. Nagar.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

18



A-003

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

139838/UPPCB/Noida(UPPCBRO)/CTO/both/NOIDA/2021 Date: 20/11/2021

To,

M/s

MS AIMS MAX GARDENIA DEVELOPERS PVT LTD (Spectrum Metro Tower-A, B, C & D)

Plot No.- C and D, Eco City, Sector- 75, Noida, Tehsil and District- Gautam Budh Nagar,GAUTAM BUDH NAGAR,201301

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981"

Consent No-13830793 Date-20/11/2021

CCA is hereby granted to MS AIMS MAX GARDENIA DEVELOPERS PVT LTD (Spectrum Metro Tower-A, B, C & D) located at Plot No.- C and D, Eco City, Sector- 75, Noida, Tehsil and District- Gautam Budh Nagar,GAUTAM BUDH NAGAR,201301. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS AIMS MAX GARDENIA DEVELOPERS PVT LTD (Spectrum Metro Tower-A, B, C & D) granted for the period upto 31/07/2023 and valid for manufacturing of following products with Capital Investment/Net Assets Values 24714.00 Lakhs

S No	Product	Quantity(Per Month)
1	Shopping mall and Hotel	.
2	Spectrum Mall & Shopping Mall	.

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Mode of Disposal	Treatment facility and discharge point
Domestic	80.0 K.L.D.	STP

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

1	pH	Between	5.5to9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27°C)	Not to exceed	30mg/l
4	COD	Not to exceed	250mg/l
5	Oil & Grease	Not to exceed	10mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reuse in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards within five years from the date of notification dated 13.10.2017.

S No.	Parameters	Present Standards for STP's	Standard for STPs to be achieved within five years. (From October 2017)
1	pH	5.5 to 9.0	6.5 to 9.0
2	BOD (mg/L)	Not more than 30	<30
3	TSS (mg/L)	Not more than 100	<100
4	Fecal Coliform (MPN/100ml)	-	<1000

3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

S No.	Air Pollution Source	Type of fuel	Stack no	Parameters	Height
1	125 K.V.A. D.G. SET	DIESEL	01	Particulate Matter	2.5 METER FROM NEAREST ROOFTOP

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) L _{eq}	Industrial Area	Commercial Area	Residential Area	Silence Zone
--	-----------------	-----------------	------------------	--------------

	Day Time	Night Time						
	75	70	65	55	55	45	50	40

6. Compulsory documents to be submitted by the Industry/Unit :-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
 - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

Praveen
Kumar

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by Praveen
Kumar
Date: 2021.11.22
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**REGIONAL OFFICER
NOIDA**

Copy to:

CHIEF ENVIRONMENTAL OFFICER (CIRCLE-1), U.P. POLLUTION CONTROL BOARD,
LUCKNOW.

**REGIONAL OFFICER
NOIDA**

Annexure

Specific Conditions

1. The unit must comply with U.P. Ground Water Act, 2019.
2. It is not allowed to extract Ground Water without prior permission from competent authority. In Case of violation Environmental Compensation will be imposed.
3. Declare your source of water as an undertaking as noida authority water supply is not supposed to be used for Industrial Purpose.
4. Industry shall ensure proper operation and maintenance of Sewage Treatment Plant. Also, independent flow meters, logbook and electric meter should be installed for treatment plants.
5. The Unit shall comply with various provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
6. The treated effluent/sewage shall be used for irrigation purposes as much as possible. The guidelines developed by the CPCB for the utilization of treated effluent for the irrigation purposes is available at the URL <http://cpcb.nic.in/NGT/Guidelines-UTE-Irrigation.pdf>
7. The Unit shall comply with the provisions of notification dt. 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI.
8. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended and all other applicable rules notified under E.P. Act 1986.
9. This consent is only valid for the emission from the diesel based D.G set only as mentioned above and the Unit should ensure that there is no adverse impact on public and environment.
10. The Unit shall Convert D.G. Sets to green fuel as soon as possible.

11. The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Solid Waste Management Rules, 2016.

12. At the site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016.

13. The Unit should be operated in such a way so that there is no adverse impact on public and environment.

14. The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

15. This consent is valid only for products and quantity mentioned above. The Unit shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

16. The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986

17. If the CPCB or UPPCB issues the Closure order against the Unit this consent order stands automatically suspended for that period.

18. The Unit shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

5. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.

6. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.

7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

Praveen Kumar
Digitally signed
by Praveen
Kumar
Date: 2021.11.22
15:31:11 +05'30'
REGIONAL OFFICER
NOIDA



Uttar Pradesh Pollution Control Board
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

139838/UPPCB/Noida(UPPCBRO)/CTO/both/NOIDA/2021 Date: 20/11/2021

To,
M/s

**MS AIMS MAX GARDENIA DEVELOPERS PVT LTD (Spectrum Metro Tower-A, B, C & D)
 Plot No.- C and D, Eco City, Sector- 75, Noida, Tehsil and District- Gautam Budh Nagar,GAUTAM
 BUDH NAGAR,201301**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981"

Consent No-13830793 Date-20/11/2021

CCA is hereby granted to **MS AIMS MAX GARDENIA DEVELOPERS PVT LTD (Spectrum Metro Tower-A, B, C & D)** located at **Plot No.- C and D, Eco City, Sector- 75, Noida, Tehsil and District- Gautam Budh Nagar,GAUTAM BUDH NAGAR,201301.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **MS AIMS MAX GARDENIA DEVELOPERS PVT LTD (Spectrum Metro Tower-A, B, C & D)** granted for the period **upto 31/07/2023** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 24714.00 Lakhs**

S No	Product	Quantity(Per Month)
1	Shopping mall and Hotel	.
2	Spectrum Mall & Shopping Mall	.

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Mode of Disposal	Treatment facility and discharge point
Domestic	80.0 K.L.D.	STP

(ii) **Trade Effluent Treatment and Disposal :-**The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

1	pH	Between	5.5to9.0
2	Suspended solids	Not to exceed	100mg/l
3	BOD (3 days 27'C)	Not to exceed	30mg/l
4	COD	Not to exceed	250mg/l
5	Oil & Grease	Not to exceed	10mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reuse in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards within five years from the date of notification dated 13.10.2017.

S No.	Parameters	Present Standards for STP's	Standard for STPs to be achieved within five years. (From October 2017)
1	pH	5.5 to 9.0	6.5 to 9.0
2	BOD (mg/L)	Not more than 30	<30
3	TSS (mg/L)	Not more than 100	<100
4	Fecal Coliform (MPN/100ml)	-	<1000

3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

S No.	Air Pollution Source	Type of fuel	Stack no	Parameters	Height
1	125 K.V.A. D.G. SET	DIESEL	01	Particulate Matter	2.5 METER FROM NEAREST ROOFTOP

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area	Commercial Area	Residential Area	Silence Zone

	Day Time	Night Time						
	75	70	65	55	55	45	50	40

6. Compulsory documents to be submitted by the Industry/Unit :-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
 - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

Praveen Kumar
Digitally signed by Praveen Kumar
Date: 2021.11.22 15:30:48 +0530

**REGIONAL OFFICER
NOIDA**

Copy to:

CHIEF ENVIRONMENTAL OFFICER (CIRCLE-1), U.P. POLLUTION CONTROL BOARD, LUCKNOW.

**REGIONAL OFFICER
NOIDA**

Annexure

Specific Conditions

- 1. The unit must comply with U.P. Ground Water Act, 2019.
- 2. It is not allowed to extract Ground Water without prior permission from competent authority. In Case of violation Environmental Compensation will be imposed.
- 3. Declare your source of water as an undertaking as noida authority water supply is not supposed to be used for Industrial Purpose.
- 4. Industry shall ensure proper operation and maintenance of Sewage Treatment Plant. Also, independent flow meters, logbook and electric meter should be installed for treatment plants.
- 5. The Unit shall comply with various provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 6. The treated effluent/sewage shall be used for irrigation purposes as much as possible. The guidelines developed by the CPCB for the utilization of treated effluent for the irrigation purposes is available at the URL <http://cpcb.nic.in/NGT/Guidelines-UTE-Irrigation.pdf>
- 7. The Unit shall comply with the provisions of notification dt. 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI.
- 8. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended and all other applicable rules notified under E.P. Act 1986.
- 9. This consent is only valid for the emission from the diesel based D.G set only as mentioned above and the Unit should ensure that there is no adverse impact on public and environment.
- 10. The Unit shall Convert D.G. Sets to green fuel as soon as possible.

1. The Unit shall dispose the hazardous waste through authorized recyclers/TSDf and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Solid Waste Management Rules, 2016.
12. At the site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016.
13. The Unit should be operated in such a way so that there is no adverse impact on public and environment.
14. The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
15. This consent is valid only for products and quantity mentioned above. The Unit shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
16. The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986
17. If the CPCB or UPPCB issues the Closure order against the Unit this consent order stands automatically suspended for that period.
18. The Unit shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
5. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

Praveen Kumar
Digitally signed by Praveen Kumar
Date: 2021.11.22 12:31:11 +05'30'
REGIONAL OFFICER
NOIDA

28



**REGIONAL LABORATORY GAUTAM BUDDHA NAGAR
UTTAR PRADESH POLLUTION CONTROL BOARD**

E-12/1, Sector 1, Noida, Gautam Buddh Nagar

TEST REPORT: WASTE WATER LABORATORY

Ref No: 19612340/Noida/2023

Date: 28/01/2023

- 1- Name of Industry: MS AIMS MAX GARDENIA DEVELOPERS PVT LTD (Spectrum Metro Tower-A, B, C & D)
- 2- Address of Industry: Plot No.- C and D, Eco City, Sector- 75, Noida, Tehsil and District- Gautam Budh Nagar, GAUTAM BUDH NAGAR, 201301
- 3- District: Noida
- 4- Description about sampling point: Final Outlet Of STP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: P P Singh AEE & Ravi Kumar JRF
- 7- Colour and Odour: Colourless Odourless
- 8- Quantity and Packing: 2 l
- 9- Date of Sample Collection: 21/01/2023
- 10- Analysis Indented by: RO Noida
- 11- Date of sample receipt in Lab: 21/01/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, 4500 H B Electronic method	-	7.3	5.5-9.0	02-12
Oil Grease	mg/l	2.9	10.0	02-12
Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	48.0	100	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	1171.0	-	10- 50000 mg/l
Total Solids, 2540 B Total Solids dried at 103-105 0C	mg/l	1239.0	-	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	13.0	30	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	144.0	250	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environment Pollutants are as per A Effluent (Schedule-VI). The environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Ashish Chauhan (JRF)]

Authorized by

Anil Kumar Srivastava (SA)

Praveen
Kumar

Digitally signed
by Praveen
Kumar
Date: 2023.01.28
12:41:44 +05'30'

Regional Officer

29



REGIONAL OFFICE
U.P. POLLUTION CONTROL BOARD
E-12/1, SECTOR-1, NOIDA,
GAUTAMBUDH NAGAR

Water Analysis Report of STP

Sample Collected By: Mr. Vishal Maurya, L.A. & Mr. Ashish Chauhan, J.R.F.
Date of Sample Collection:- 02.01.2023

Sampling Point	Color	Odour	pH	BOD mg/l	COD mg/l	TSS mg/l	Phosphorous (as PO ₄) mg/l	Nitrogen (as NO ₃) mg/l
Sector-50 (25 MLD SBR Outlet) Noida	Colourless	Odourless	7.52	09.0	86.4	42.0	0.52	0.54
Sector-50 (34 MLD SBR Outlet) Noida	Colourless	Odourless	7.34	19.0	148.0	71.0	0.46	0.68
Sector-54 (33 MLD SBR Outlet) Noida	Colourless	Odourless	7.21	12.0	134.4	62.0	0.57	0.50
Sector-54 (54 MLD SBR Outlet) Noida	Colourless	Odourless	7.45	16.0	152.8	69.0	0.22	0.38
Sector-123 (35 MLD SBR Outlet) Noida	Turbid	Odourless	7.62	22.0	168.0	76.0	1.3	1.2
Sector-168 (50 MLD SBR Outlet) Noida	Colourless	Odourless	7.48	13.0	136.0	65.0	0.92	0.74

Ashish
7-1-2023
Scientific Assistant

Vishal
07/1/2023
Asstt. Env. Engineer

Pras
07/1/23
Regional Officer



REGIONAL OFFICE
U.P POLLUTION CONTROL BOARD
GHAZIABAD

Analysis Report of Noida S.T.P's Outlet Point Samples

Sample Date-02.01.2023

Collected by- Ashish Chauhan (J.R.F)

(31)

S.NO	Sampling Point	Total Coliform (MPN/100 mL)	Fecal Coliform (MPN/100 mL)
1.	33 MLD, S.T.P Outlet Sector-54, Noida	2100	790
2.	54 MLD, S.T.P Outlet Sector-54, Noida	1200	450
3.	50 MLD, S.T.P Outlet Sector-168, Noida	1500	930
4.	35 MLD, S.T.P Outlet Sector-123, Noida	2500	780
5.	34 MLD, S.T.P Outlet Sector-50, Noida	1200	450
6.	25 MLD, S.T.P Outlet Sector-50, Noida	2100	730

नौएडा नवीन ओखला औद्योगिक विकास प्राधिकरण

जल राजस्व कार्यालय, सै0-37, नौएडा

श्री MS Aims Max Gardens
Developers Pvt. Ltd.
C-2 D (Eco City) 75

दिनांक: 8/4/2021

विषय: कनैक्शन आदेशी मुखण्ड/भवन C-2 D (Eco City) सै0/ग्राम 75
में प्रथम.....द्वितीय स्थाई/अस्थायी कनैक्शन जारी करने हेतु रजिस्ट्रेशन संख्या 2435
दिनांक

आबंटी द्वारा अवगत करवाया गया है कि उसके मुखण्ड/भवन संख्या C-2 D (Eco City)
सै0/गांव 75 पर पूर्व में कोई कनैक्शन नहीं है। एक कनैक्शन है। कृपया अपने स्तर पर जांच कर यदि
कनैक्शन न हो तो कृपया पानी 50MM एम.एम. और सीवर 200MM
एम.एम. का निम्न सूचना/ शर्त के आधार पर जारी करने की कृपा करें।

- यदि आबंटी द्वारा दी गई सूचना गलत पाई जाती है तो कनैक्शन को अनाधिकृत मानते हुए दण्डात्मक राशि वसूल की जाएगी और नियमानुसार कार्यवाही भी की जाएगी।
- आबंटी द्वारा कनैक्शन हेतु राशि बिना आगणन के आधार पर/आप द्वारा प्रेषित आगणन दिनांक.....
के अनुसार (अन्य मदों की राशि सहित) रु. 878461/- दिनांक 1/3/2021 को बैंक
H.O.P.T Bank शाखा Noida
में जमा करवा दी है जो कि नौएडा के खाते में दिनांक.....को क्रेडिट हुए।
- उपरोक्त राशि रु. 878461/- में सामग्री हेतु रु. Nil
लेबर कार्य हेतु रु. Nil सिक्योरिटी हेतु रु. 359981/- जमा करवाए गए
हैं। सामग्री एवं लेबर हेतु शून्य राशि जमा होने की दशा में फेरूल को छोड़कर समस्त सामग्री/ लेबर खर्च आबंटी द्वारा
अपने खर्च पर उपलब्ध करवाए जाएंगे।
- आबंटी द्वारा जल प्रभार की राशि समय समय पर निर्धारित दरों एवं समय के अनुसार स्वतः चालान प्राप्त कर सीधे
निर्धारित बैंक में जमा करवाने होंगे। वर्तमान में जल प्रभार की दर रु.+ उपकर 359981/- वार्षिक है जो कि पूरे
वर्ष की एक मुश्त जमा करवानी होगी अन्यथा दण्डात्मक/ब्याज राशि के साथ वसूल किए जाएंगे।
- पानी/सीवर प्रभार इस आदेश के जारी करने के माह से लागू होगा। यदि कनैक्शन निर्गत/प्राप्त न हो तो कृपया
अधोहस्ताक्षरी को दस दिन के अर्न्तगत सूचित करें।

प्रतिलिपि: 1. परियोजना अभियन्ता, जल को सूचनार्थ

अध्यक्ष लेखाकार/लेखाकार / व0 लेखाकार/लेखाधिकारी (जल राजस्व)

32

योगेन्द्र कुमार
वरिष्ठ प्रबंधक (जल राजस्व)
सेक्टर-5, नौएडा

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-I, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

**Shri Kanishka Leal,
M/s Aims Max Gardenia Developers Pvt. Ltd,
Main Road, Golf City, Sector-75,
Noida, U.P. 201301**

Ref. No. 337 /Parya/SEIAA/5737-4874/2020

Date: 23 September, 2020

Sub: Environmental Clearance for Revision & Expansion of Commercial Project "Spectrum@metro-II" at Plot No.-A & B, Eco City, Sector-75, Noida, District- Gautam Budh Nagar, U.P., M/s Aims Max Gardenia Developers Pvt. Ltd.

Dear Sir,

Please refer to your application/letters 18-06-2019, 08-07-2019, 21-05-2020, 21-07-2020 & 04-08-2020 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 07-08-2020 and SEIAA in its meeting dated 01-09-2020.

A presentation was made by the project proponent along with their consultant M/s Ambient Global Pvt. Ltd. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Revision & Expansion of Commercial Project "Spectrum@metro-II" at Plot No.-A & B, Eco City, Sector-75, Noida, District- Gautam Budh Nagar, U.P., M/s Aims Max Gardenia Developers Pvt. Ltd.
2. Environment clearance for the earlier proposal was issued by SEIAA, U.P. vide letter no. 535/Parya/SEAC/4544/2018 dated November 29, 2018 for the built-up area 1,40,360.19 m² and plot area 30,934 m² respectively.
3. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 176/Parya/SEAC/4874/2018 dated 30/06/2020. EIA report submitted by the project proponent on 21/07/2020.
4. Salient features of the project:

Description	Proposed
Plot Area	34,531.00 m ²
Built-up Area	1,53,380.492 m ²
Green Area	10,784.825 m ² @ 31.23 % of Total Plot Area
Total Water Requirement	915 KLD
Fresh Water Requirement	194 KLD
Wastewater Generation	608 KLD
Capacity of STP	750 KLD
Solid Waste Generation	3,922 kg/day
Parking Required & Provided	2,071 ECS & 2,135 ECS
Power Demand & Source	8,493kVA (Noida Power Company Limited)
Back up	13,010 kVA (6 x 2000 kVA + 1 x 1010 kVA)
RWH Pits	10 pits
Project Cost	400 Crores
Expected Date of Completion of project	7 years from the date of grant of EC as per the office memorandum 12.04.2016

5. Comparative area details:

S. No.	Particulars	Area (m ²)	
		As per Earlier EC	Post Revision & Expansion
1.	Total Plot Area	30,934.00	34,531.00
2.	Permissible Ground Coverage (@ 40% of Total Plot Area)	12,373.60	13,812.400 (@ 40% of Total Plot Area)
3.	Proposed Ground Coverage (@ 32.93% of Plot Area)	10,188.00	13,164.785 (@ 38.12% of Plot Area)

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E.C. for Revision & Expansion of Commercial Project "Spectrum@metro-II" at Plot No.-A & B, Eco City, Sector-75, Noida, District- Gautam Budh Nagar, U.P., M/s Aims Max Gardenia Developers Pvt. Ltd.

4.	Total Permissible F.A.R. Permissible Commercial F.A.R.	92,802.00 (@ 3.00 of the Plot Area)	1,03,593.000 (@ 3.00 of the Plot Area)
5.	Total Proposed F.A.R. Proposed Commercial F.A.R. Meter Room	76,074.59 76,074.59 Nil	1,03,532.268 1,03,520.268 12.00
6.	Non F.A.R. Area Basement 1 Basement 2 Basement 3 Service Floor	49,725.16 9063.82 20330.67 20330.67 Not Included In Non FAR *1	40,898.987 19221.989 20380.763 Nil 1296.235 (Included In Non FAR *2)
7.	Proposed Area in 15% Facility Area (Fire Stair Case + Lift Lobby + Mumty + Machine Room + Lift Shafts + Service Shafts+ Guard Room +Visitor Toilets)	11,348.57	8,949.237
8.	Service Floor Area	3,211.87	(Included In Non FAR *2)
9.	Total Built-Up Area (5+6+7+8)	1,40,360.19 (5+6+7+8)	1,53,380.492 (5+6+7+8)
10.	Open Area	20,746.00 (@ 67.05% of Total Plot Area)	21,366.215 (@ 61.88% of Total Plot Area)
11.	Landscape Area	10,550.00 (@ 34.10% of Total Plot Area)	10,784.825 (@ 31.23% of Total Plot Area)
12.	Height of the Highest Building	85.45 m	84.90 m

6. Water requirement details:

S. No.	Description	Occupancy	Rate of water demand (lpcd)	Total Requirement (KLD)	Water
A.	DOMESTIC WATER				
(a)	Staff - (Including Shops, Food	2,115	@ 45	95.17	
(b)	Courts, Restaurants, Auditorium,	16,182	@ 15	242.73	
(c)	Banquet/Club, Entertainment	3,237	@ 70	226.59	
(d)	Zones & Service Apartments)	960	@ 86	82.56	
	Visitor - (Including Shops, Auditorium, Banquet/Club, Entertainment Zones & Service Apartments)				
	Visitor- (Food Court & Restaurants)				
	Guest - (Services Apartments)				
TOTAL DOMESTIC WATER DEMAND				647.05 say 647 KLD	
B.	HORTICULTURE	10,784.825 m ²	3 lt/sqm/day	33	
C.	HVAC COOLING (12 Hours)	2800 TR	7 lt/Tr/hr	235	
GRAND TOTAL (A+B+C)				915 KLD	

7. Solid waste details:

S. No.	Category	kg per capita per day	Waste generated (kg/day)
1.	Domestic Waste		
(a)	Staffs	2,115 @ 0.25 kg/day	528.75
(b)	Visitors	19,419 @ 0.15 kg/day	2,912.85
(c)	Service Apartment Guests	960 @ 0.50 kg/day	480
2.	Landscape waste (2.66 acres)	@ 0.2 kg/acre/day	0.6

34



TOTAL SOLID WASTE GENERATED	3,922.2 kg/day say 3,922 kg/day
-----------------------------	------------------------------------

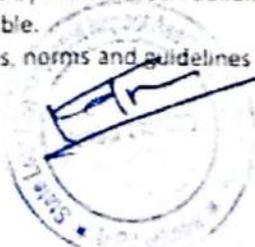
8. The project proposal falls under category-8(b) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 07-08-2020 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 01-09-2020 and decided to grant the Environmental Clearance for proposed project along with subject to the effective implementation of the following general & specific conditions:-

General Conditions:

1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured that obtain the no objection certificate from the U P pollution control board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent Authority shall be obtained in this regards.
5. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. Obtain necessary clearances from the competent Authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.
14. Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.
24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.

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26. Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.
28. Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
33. Prepare and present disaster management plan.
34. The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.
35. A report on the energy conservation measures conforming to energy conservation norms finalize by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
36. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
37. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
38. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
39. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
40. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
41. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
42. High rise buildings should obtain clearance from aviation department or concerned authority.
43. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
44. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
45. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
46. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
47. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
48. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
49. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
50. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
51. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.
52. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
53. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.

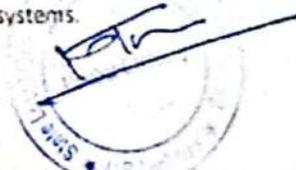
E.C. for Revision & Expansion of Commercial Project "Spectrum@metro-II" at Plot No.-A & B, Eco City, Sector-75, Noida, District- Gautam Budh Nagar, U.P., M/s Aims Max Gardenia Developers Pvt. Ltd.

54. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
55. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
56. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
57. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
58. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
59. E-Waste Management should be done as per MoEF guidelines.
60. Electrical waste should be segregated & disposed suitably as not to impose Environmental Risk.
61. The use of suitably processed plastic waste in the construction of roads should be considered.
62. Displaced persons shall be suitably rehabilitated as per prescribed norms.
63. Dispensary for first aid shall be provided.
64. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
65. Diesel generating set stacks should be monitored for CO and HC.
66. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
67. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
68. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
69. An energy audit should be annually carried out during the operational phase and submitted to the authority.
70. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.
71. Environmental Corporate Responsibility (ECR) plan along with budgetary provision amounting to 2% of total project cost shall be submitted (within the month) on need base assessment study in the study area. Income generating measures which can help in up-liftment of weaker section of society consistent with the traditional skills of the people identified. The program me can include activities such as old age homes, rain water harvesting provisions in nearby areas, development of fodder farm, fruit bearing orchards, vocational training etc. In addition, vocational training for individuals shall be imparted so that poor section of society can take up self employment and jobs. Separate budget for community development activities and income generating programmers shall be specified. Revised ECR plan is to be submitted within 3 month. Failing which, the environmental Clearance shall be deemed to be cancelled.
72. Appropriate safety measures should be made for accidental fire.
73. Smoke meters should be installed as warning measures for accidental fires.
74. Plan for safe disposal of R.O reject is to be submitted.

Specific Conditions:

1. The project proponent shall submit within the next 3 months the details of solar power plant and solar electrification details within the project.
2. The project proponent shall ensure to plant broad leave trees and their maintenance. The CPCB guidelines in this regard shall be followed.
3. The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. CER activities must not be less 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
4. The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.
5. The project proponent shall submit within the next 3 months the details of segregation plan of MSW.
6. The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.
7. The project proponent shall install micro solar power plants, toilets in nearby villages, public place or school from CER fund of the project for which E.C is granted in addition to and water harvesting pits and carbon sequestration parks / designed ecosystems.

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E.C. for Revision & Expansion of Commercial Project "Spectrum@metro-II" at Plot No.-A & B, Eco City, Sector-75, Noida, District- Gautam Budh Nagar, U.P., M/s Aims Max Gardenia Developers Pvt. Ltd.

8. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
9. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
10. If the proposed project falls in Critically Polluted Areas (CPAs), Severely Polluted Areas (SPAs) the provision of the mechanism framed regarding compliance of Hon'ble NGT order in OA 1038/2018 dated 19-08-2019 by MoEF& CC, Govt. Of India vide letter dated 31-10-2019 shall be followed in letter and spirit.
11. All the additional conditions for grant of Consent to Establish (CTE)/Consent to Operate (CTO) related to Pollution mitigation measures as prescribed in the office memorandum of MoEF&CC, GoI. dated 31.10.2019 and as deemed fit by UP Pollution Control Board in the consent orders shall be followed by Project Proponent.
12. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
13. The project proponent shall ensure that waste water is properly treated in STP and reused. As proposed treated waste water should be completely recycled/reused and ZLD should be achieved. Under no circumstances treated waste water shall be discharged to any drain/sewer line/inland surface water/on land etc.
14. Due to unavoidable circumstance and covid-19 pandemic, the authority are unable to visit the site therefore, it is not possible to make available the latest certified compliance report. In view of this the committee decided that the certified compliance report should be submitted within 03 months.
15. Solar energy to be used alternatively on the road and common places for illumination to save conventional energy as per ECBC Code.
16. The project proponent shall submit within the next 3 month the data of ground water quality including fluoride parameter to the limit of minimum deduction level for all six monitoring stations.
17. 15% area of the total plot area shall be compulsorily made available for the green area development including the peripheral green area. Plantation of trees should be of indigenous species and may be as per the consultation of local district Forest Officer.
18. The waste water generated should be treated properly in scientific manner i.e. domestic waste water to be treated in STP and effluent such as RO rejects with high TDS and other chemical bearing effluent shall be treated separately.
19. Permission from local authority should be taken regarding discharge of excess water into the sewer line.
20. The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the competent authority & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
21. "Consent for Establishment" shall be obtained from UP Pollution Control Board.
22. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
23. Project proponent shall ensure completion of STP, MSW disposal facility, green area development prior to occupation of the buildings.
24. Municipal solid waste shall be disposed/managed as per Municipal Solid Waste (Management and Handling) Rules, 2016.
25. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
26. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
27. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area).
28. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.

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E.C. for Revision & Expansion of Commercial Project "Spectrum@metro-II" at Plot No.-A & B, Eco City, Sector-75, Noida, District- Gautam Budh Nagar, U.P., M/s Aims Max Gardenia Developers Pvt. Ltd.

29. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
30. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
31. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as cylinder for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche and First Aid Room etc.
32. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
33. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
34. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution of board of directors shall be submitted to the authority. A list of beneficiaries with their mobile nos./address should be submitted along with six monthly compliance reports.
35. No parking shall be allowed outside the project boundary.
36. Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/consultation with District Administration/Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture /landscape development within the project site. Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
37. Surface rain water has to be collected in kachcha pond for ground water recharging and irrigation of horticulture and peripheral plantation.
38. The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.
39. Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed off taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
40. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
41. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.
42. The green area design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area and pollution also reduced. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green area Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
43. The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
44. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.
45. Roof top water in rainy season is to be discharged into RWH pits for ground water recharging. Arrangement shall be made that waste water and storm water do not get mixed.
46. All the internal drains are to be covered till the disposal point.
47. This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any.
48. Reflecting paint should be used on the roof top and side walls of the building tower for cooling effect.

Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

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**E.C. for Revision & Expansion of Commercial Project "Spectrum@metro-II" at Plot No.-A & B, Eco City, Sector-75,
Noida, District- Gautam Budh Nagar, U.P., M/s Aims Max Gardenia Developers Pvt. Ltd.**

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for G.B. Nagar. In case of violation; it would not be effective and would automatically be stand cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The project proponent has to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.



(Ashish Tiwari)
Member Secretary, SEIAA

No...../Parya/SEAC/5737-4874/2019 Dated: As above

Copy with enclosure for information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate G.B. Nagar, U.P.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

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UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :19/11/2020 To 18/11/2025

Ref No. - 105930/UPPCB/Noida(LAB)/CTE/NOIDA/2020

Dated:- 27/11/2020

To ,

Shri KANISHKA SHOBAN LEAL
 M/s MS AIMS MAX GARDENIA DEVELOPERS PVT LTD
 Plot No. A B, Eco City, Sector 75, Noida, District Gautam Buddh Nagar, State Uttar
 Pradesh.,GAUTAM BUDH NAGAR,201301
 NOIDA

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 9699000 dated - 01/10/2020. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
NA	Metric Tonnes/Day	0

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
NA	0

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
NA	Metric Tonnes/Day	0	0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Municipal Supply	Fresh Water	194.0

3. Quantity of effluent (In KLD) :

(41)

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	194.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Diesel	5.2	D.G Set

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 18/11/2025 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

(42)

VIVEK
ROY

Digitally signed
by VIVEK ROY
Date: 2020.11.27
17:42:36 +05'30'

1. This Consent to establish is valid for development of Building Project "Spectrum@ metro-II" at Plot No A & B, ECO City, Sector-75, Noida, Gautam Budh Nagar in 34531 sqmt plot area and Built up area 1,53,380.492 sqmt. The Project shall be constructed as per approved map from the competent authority. In case of any change in capacity, the project will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board. This consent to establish order will be subject to the compliance of order passed in O.A. no. 1038/2018 News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels" and the more stringent norms for emission from D.G set and for effluent shall be applicable to the industry developed by CPCB and or SPCB in future.
2. The site of the project exists in the notified area where construction of new well for abstraction of groundwater is banned under the provisions of section 12 of Uttar Pradesh Groundwater (Management and Regulation) Act 2019. Therefore construction of new well for abstraction of groundwater shall not be done and the water shall be obtained from legally permissible sources i.e Noida Industrial Development Authority only during the construction phase and after construction also. If the project fails to comply with this condition then this consent shall automatically stand revoked.
3. The Project shall comply the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended. The Project shall comply the provisions of Construction & Demolition Rules 2016 & MSW Rules 2016.
4. The unit shall comply with the various provisions of notification no G.S.R 94(E) dated 25-01-2018 issued by the Ministry of Environment, Forest and Climate Change and the conditions imposed in the Environmental Clearance issued by the competent authority vide letter dt. 29-11-2018 of SEIAA on 29-11-2018 and on dated 23-09-2020 for expansion and revision of the project.
5. The unit shall ensure the installation and maintenance of the Sewage Treatment Plant (STP) for the treatment of the domestic effluent as per the project report submitted to ensure the compliance of Environment standards as per Environment (protection) Act 1986. STP of capacity 750 KLD (MBBR based Technology) will be installed for treatment of domestic effluent 608 KLD & treated water shall be used in gardening /flushing and rest will be discharged in Noida Sewage system . The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit will follow the CPCB Guidelines for Utilization of Treated Effluent in Irrigation available in the CPCB web portal.
6. At the project site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016.
7. The Project shall develop proper green belt and rain water harvesting system as per Authority guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
8. The Project shall comply the provisions of notification dt. 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation GOI.
9. The Project shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
10. The Project shall install shall install D.G Set of the capacity 2000 KVA-6 Nos and 1010 KVA-01 along with the minimum stack and APCS as specified in E.P Rules 1986 with adequate acoustic enclosures on each DG sets. The low sulfur diesel will be used as fuel in the D.G set. Under the Noise Pollution (Regulation and Control) Rule 2000, the project shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A). Project shall use clean fuel as far as possible.
11. The Project shall not establish Hot Mix/Ready Mix/Wet Mix Plant without prior permission of Board. All construction activities shall be according to authority guidelines.
12. The Project shall not start gaseous emission & sewage generation without prior consent of the Board.
13. The project shall ensure the time bound compliance of proposal submitted regarding stringent norms as published by the UPPCB vide office memorandum no.H48273/C-1/NGT-83/2020, dt. 27-02-2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of the Hon'ble NGT order dt. 14.11.2019 in O.A.No.1038/2018.
14. The dust emission from the construction sites will be completely controlled and all precautions including Anti-smog guns as per order of Hon'ble Supreme Court dated 13-012020 will be installed in the site at suitable places.

15. The Project shall dispose the Hazardous Waste through authorized recyclers/ TSDF.
16. The Project shall not use ground water in construction activities. Only STP treated water shall be used.
17. The Unit will put tarpaulin scaffolding around the area of construction and the building for effective and efficient control of dust emission generated during construction of the project.
18. Storage of any construction material particularly sand will not be done on any part of street and roads in the projects area. The construction material of any kind stored on site will be fully covered in all respect so that it does not disperse in the air in any form. The dust emission from the construction sites will be completely controlled and all precautions will be taken in that behalf.
19. All the construction material & debris will be carried in trucks or vehicles which are fully covered and protected so as to ensure that the construction debris or construction material does not get dispersed into the air or atmosphere in any form whatsoever.
20. The vehicles carrying construction debris or construction material of any kind will be cleaned before it is permitted to ply on the road after unloading of such material.
21. Every worker working on the construction site and involved in loading, unloading and carriage of construction debris or construction material shall be provided with mask to prevent inhalation of dust particle.
22. All medical aid, investigation and treatment will be provided to the workers involved in the construction of building and carrying of construction of building and carrying of construction debris or construction material related to dust emission.
23. The transportation of construction material and debris waste to construction site, dumping site or any other place will be carried out in accordance with rules.
24. Fixing of sprinklers and creation of green air barriers will be done to control fugitive dust emission and improve environment.
25. Compulsory use of wet jet in grinding and stone cutting will be practiced.
26. Wind breaking wall will be constructed around the construction site.
27. All approach roads & in campus roads should be sprinkled with water to suppress the dust emission.
28. In case of violation of above mentioned conditions or any public complaint the consent to establish shall be withdrawn in accordance with law.
29. The project shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
30. Unit shall submit a revised Bank Guarantee of Rs. 10,00,000/- (Rs Ten lacs only) within 30 days including the above condition nos.1,2,4,5,7,10,11,13,14,16,17 and 18 with earlier issued CTE conditions which will be valid for two year otherwise this consent to establish shall be deemed to be withdrawn.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 27/12/2020 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

VIVEK Digitally signed
by VIVEK ROY
Date:
2020.11.27
17:43:11
+05'30'
ROY

CEO-1

Dated:- 27/11/2020

Copy To -

Regional Officer, UPPCB, Noida.

VIVEK Digitally signed
by VIVEK ROY
Date: 2020.11.27
17:43:11
+05'30'
ROY

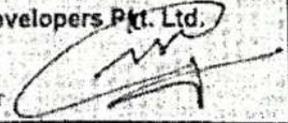
CEO-1

44

New Okhla Industrial Development Authority
Noida
 Sewage Treatment Plant, Sector-50

Receipt No. **1799**
 Name of Builder:
M/s Aims Max Gardenia Developers Pvt. Ltd.
(Spectrum@Metro)

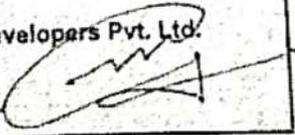
Project Site Address : Plot No. C & D
 Sector-75, Noida (U.P.)

Date & Time: **11/9/2022**
 Tanker No.: **UP-16-7720**
 Above Treated Water Tanker
 Received at Site by me **SD 000 LTR**
 For
Aims Max Gardenia Developers Pvt. Ltd.
 Auth. Signature Of Builder 

New Okhla Industrial Development Authority
Noida
 Sewage Treatment Plant, Sector-50

Receipt No. **1745**
 Name of Builder:
M/s Aims Max Gardenia Developers Pvt. Ltd.
(Spectrum@Metro)

Project Site Address : Plot No. C & D
 Sector-75, Noida (U.P.)

Date & Time: **1/8/2022**
 Tanker No.: **UP-16-7720**
 Above Treated Water Tanker
 Received at Site by me **SD 000 LTR**
 For
Aims Max Gardenia Developers Pvt. Ltd.
 Auth. Signature Of Builder 

New Okhla Industrial Development Authority
Noida
 Sewage Treatment Plant, Sector-50

Receipt No. **1702**
 Name of Builder:
M/s Aims Max Gardenia Developers Pvt. Ltd.
(Spectrum@Metro)

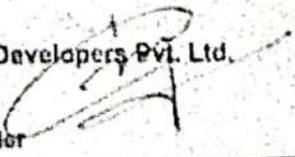
Project Site Address : Plot No. C & D
 Sector-75, Noida (U.P.)

Date & Time: **11/7/2022**
 Tanker No.: **UP-16-7720**
 Above Treated Water Tanker
 Received at Site by me **SD 000 LTR**
 For
Aims Max Gardenia Developers Pvt. Ltd.
 Auth. Signature Of Builder 

New Okhla Industrial Development Authority
Noida
 Sewage Treatment Plant, Sector-50

Receipt No. **003**
 Name of Builder:
M/s Aims Max Gardenia Developers Pvt. Ltd.
(Spectrum@Metro)

Project Site Address : Plot No. C & D
 Sector-75, Noida (U.P.)

Date & Time: **01/01/2018**
 Tanker No.: **UP-16-7720**
 Above Treated Water Tanker
 Received at Site by me **SD 000 LTR**
 For
Aims Max Gardenia Developers Pvt. Ltd.
 Auth. Signature Of Builder 

Authorised Signatory

45

New Okhla Industrial Development Authority
 Noida
 Sewage Treatment Plant, Sector-50
 Receipt No. 1899
 Name of Builder:
 M/s Aims Max Gardenia Developers Pvt. Ltd.
 (Spectrum@Metro)
 Project Site Address : Plot No. A & B
 Sector-75, Noida (U.P.)
 Date & Time: 1/9/2022
 Tanker No.: UP 16 7720
 Above Treated Water Tanker
 Received at Site by me 50000 LTR
 M/s Aims Max Gardenia Developers Pvt. Ltd.
 Signature Of Builder

New Okhla Industrial Development Authority
 Noida
 Sewage Treatment Plant, Sector-50
 Receipt No. 1851
 Name of Builder:
 M/s Aims Max Gardenia Developers Pvt. Ltd.
 (Spectrum@Metro)
 Project Site Address : Plot No. A & B
 Sector-75, Noida (U.P.)
 Date & Time: 1/8/2022
 Tanker No.: UP 16 7720
 Above Treated Water Tanker
 Received at Site by me 50000 LTR
 M/s Aims Max Gardenia Developers Pvt. Ltd.
 Signature Of Builder

New Okhla Industrial Development Authority
 Noida
 Sewage Treatment Plant, Sector-50
 Receipt No. 1803
 Name of Builder:
 M/s Aims Max Gardenia Developers Pvt. Ltd.
 (Spectrum@Metro)
 Project Site Address : Plot No. A & B
 Sector-75, Noida (U.P.)
 Date & Time: 1/4/2022
 Tanker No.: UP 16 7720
 Above Treated Water Tanker
 Received at Site by me 50000 LTR
 M/s Aims Max Gardenia Developers Pvt. Ltd.
 Signature Of Builder

New Okhla Industrial Development Authority
 Noida
 Sewage Treatment Plant, Sector-50
 Receipt No. 301
 Name of Builder:
 M/s Aims Max Gardenia Developers Pvt. Ltd.
 (Spectrum@Metro)
 Project Site Address : Plot No. A & B A B
 Sector-75, Noida (U.P.)
 Date & Time: 1/1/2018
 Tanker No.: UP 16 7720
 Above Treated Water Tanker
 Received at Site by me 50000 LTR
 M/s Aims Max Gardenia Developers Pvt. Ltd.
 Signature Of Builder

Authorised Signatory Request:

46

PP provided copy of STP receipts of 828 Pages. Being a bulk in size document, is presented via separate email.

कार्यालय
अधिशाली अभियन्ता,
भूगर्भ जल विभाग, खण्ड-गौतमबुद्धनगर,
ए0ई0-18 अंसल गोल्फ लिंक-2,
गौतमबुद्धनगर।

पत्रांक:- 157 / भू0ज0वि0खं0 / RTI / गौतमबुद्धनगर / दिनांक / सितम्बर, 20, 2022

विषय:- सूचना का अधिकार अधिनियम, 2005 के अन्तर्गत सूचना उपलब्ध कराने के सम्बन्ध में।

प्रबन्धक (नियोजन) नोएडा प्राधिकरण।

कृपया उपरोक्त विषयक आपके पत्रांक संख्या-नोएडा/मु0वा0नि0/IGRS/2022/1170 दिनांक 19-09-2022 द्वारा भूजल दोहन से संबंधित शिकायतें जो कि Spectrum Mall Sector-75 से संबंधित है, का सन्दर्भ ग्रहण करने का कष्ट करें।

उक्त के कम में विभाग द्वारा 26-09-2022 को स्थल निरीक्षण किया गया, जिसमें Spectrum Mall में कोई बोस्वेल स्थापित नहीं पाया गया, उक्त MALL के एक खण्ड में निर्माण कार्य लगभग पूरा हो चुका है तथा निर्माणाधीन खण्ड में भी STP जल का प्रयोग किया जा रहा था जिसके साक्ष प्रस्तुत किये गये थे, निर्माण का अपशिष्ट नोएडा प्राधिकरण के नाला में छोड़ा जा रहा है प्रश्नगत MALL द्वारा UPPCB से निर्गत NOC भी प्रस्तुत की गयी, 80 KLD का STP भी स्थापित है तथा पेय जल हेतु नोएडा प्राधिकरण द्वारा गंगा जल आपूर्ति की जा रही है।

संलग्नक-उपरोक्तानुसार


(अंकिता राय)
ईंजोलॉजिस्ट